

GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA

UNSTARRED QUESTION NO. 92
TO BE ANSWERED ON 11.12.2018

Rights of Persons with Disabilities Act, 2016

92. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the new Rights of Persons with Disabilities Act, 2016 has a provision for providing Government assistance to the seriously disabled people;
- (b) if so, the details thereof;
- (c) whether it is true that due to lack of norms for determining the seriousness of disability till now, the benefits for the disabled was not extended to the needed persons and if so, the details thereof; and
- (d) the corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) & (b) Chapter VII of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016) deals with special provisions for persons with disabilities with high support need. It provides the procedure for grant of high support to the persons with benchmark disabilities by the competent authority.

(c) & (d) In terms of section 38 of the RPwD Act, 2016, the Ministry has notified draft Rights of Persons with Disabilities (Amendment) Rules on 22/10/2018 specifying the composition of Assessment Board and manner of assessment of high support requirements of persons with benchmark disabilities seeking high support.
